

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 321 of 2013**

**Dated: 14<sup>th</sup> March, 2016**

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**Transmission Corporation of Andhra Pradesh & Ors. ... Appellant(s)  
Versus  
Andhra Pradesh Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan and  
Mrs. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Sanjay Sen, Sr. Adv.  
Mr. Matrugupta Misra, Mr. Tabrez  
Malawat, Mr. Nimesh R.Jha for R.2  
Mr. K. V, Balakrishnan for APERC

**ORDER**

Mr. Anand K. Ganesan, learned counsel for the appellant has today filed a fresh written submission on the point of limitation submitting that the Impugned Petition is barred by the period of limitation. His main contention is that it is the jurisdiction of the court and the same is covered by Code of Civil Procedure, which occurs under section 14 of the Limitation Act. To show the legal point, he wants some time.

Post this matter for arguments of the appellant, on the point of Limitation only as other points have already been argued, on **27<sup>th</sup> April, 2016.**

**( T. Munikrishnaiah )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**

sh/jp